

ITEM NO.3 Court 3 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 648/2021

ABHINAV BHARAT CONGRESS & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 11-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Dr. Pankaj K. Phadnis, Petitioner-in-person

Mr. Abhishek Vikram, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Petition has been filed by the petitioners in-person.

Considering the facts and circumstances on record, in our view, legal assistance must be provided to the petitioners in the instant matter. Dr. Pankaj K. Phadnis who appeared in-person accepted the suggestion.

Consequently, we appoint Mr. Deepak M. Nargolkar, learned advocate of this Court to assist the Court as Amicus Curiae.

The Registry is directed to hand-over copies of the paper books to Mr. Nargolkar.

List this matter on 06.09.2021.

(INDU MARWAH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)